

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

STARRED QUESTION NO:127

ANSWERED ON:13.12.2013

PERIPHERAL DEVELOPMENT BY MINING COMPANIES

Singh Shri Pashupati Nath;Viswanathan Shri P.

Will the Minister of MINES be pleased to state:

- (a) whether the mining companies operating in the country carry out peripheral development activities around mining areas;
- (b) if so, the details thereof including the guidelines/policy which regulate such activities;
- (c) the peripheral development activities undertaken by the mining companies, particularly the National Aluminium Company Limited(NALCO) and other PSUs of the Ministry and the expenditure incurred thereunder during the 11th and the 12th Five Year Plans, year-wise;
- (d) whether the Government has received any complaint against certain mining companies which have reportedly not contributed to the aforesaid activities; and
- (e) if so, the details of such complaints received and the action taken by the Government thereon and the mechanism put in place by the Government to monitor the peripheral development activities being carried out by the mining companies?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a) to (e) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO LOK SABHA STARRED QUESTION NO. 127 FOR ANSWER ON 13.12.2013 ASKED BY SHRI PASHUPATI NATH SINGH AND SHRI P. VISWANATHAN REGARDING PERIPHERAL DEVELOPMENT BY MINING COMPANIES

(a) &(b): On a voluntary basis some mining companies are carrying out peripheral development activities viz. Housing, Water supply, Sanitation, Health, Safety, Medical facilities, Education and Training, Transportation & Communication, Recreation, etc. around mining areas. Details are not maintained centrally. There are no specific provisions under the Mines & Mineral (Development and Regulation) Act, 1957 and rules framed thereunder for carrying out such activities by mining companies.

(c): In the absence of any specific guidelines/policy for peripheral development activities around mining areas, information with regard to these activities undertaken by the mining companies under Corporate Social Responsibility (CSR) is not being centrally maintained. Central Public Sector Enterprises (CPSEs) however, are spending a certain percentage of their net profit on CSR activities pursuant to the extant guidelines issued by Department of Public Enterprises. Particulars of the CSR activities undertaken by NALCO and HCL, two public sector mining companies under the administrative control of Ministry of Mines during 11th and the 12th Five Year Plan are given in Annexure I & II.

(d) & (e): Contributions by NALCO and HCL, mining CPSEs under this Ministry have been made in accordance with Government guidelines. No specific complaint of non-contribution has been received in respect of these Companies.